

Jitender Mahto Vs State  
CA No. 291/2019

29.07.2020

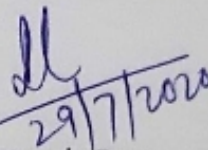
(Proceedings conducted through Video Conferencing)

Present: None for Appellant.  
Ld. Addl. PP for the State.

Heard. Perused.

Ahlmad of this court submits that Ld. Counsel for appellant could not be contacted telephonically due to network issues.

Now, to come up on **18.11.2020** for purpose fixed.

  
29/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.07.2020

Govind Prasad Vs State  
CA No. 392/2019

30.07.2020

(Proceedings conducted through Video Conferencing)

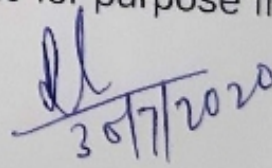
Present: None for appellant.  
Ld. Addl. PP for the State.

Heard. Perused.

Perusal of record shows that present case was fixed for 15.05.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases in view of Pandemic of COVID-19.

Ahlmad of this court submits that due to network issues, Ld. Counsel for appellant could not be contacted telephonically.

Now, to come up on **07.12.2020** for purpose fixed.

  
30/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/30.07.2020



Webcity Infosys Ltd. Vs Securities and Exchange Board of India  
CR No. 629/2019

30.07.2020

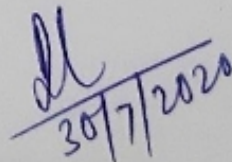
(Proceedings conducted through Video Conferencing)

Present: None for petitioner.  
None for respondents.

Record perused.

Perusal of record shows that present case was fixed for 15.05.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases in view of Pandemic of COVID-19.

Now, to come up on **07.10.2020** for purpose fixed i.e. reply, arguments and disposal of present revision petition.

  
30/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/30.07.2020

State Vs Fusan alias Balma and Ors.  
FIR No: 51/2017  
under Section 302/308/323/34 IPC  
PS: Subzi Mandi Railway Station

30.07.2020

**(Proceedings conducted through Video Conferencing)**

Present: Ld. Addl. PP for State.

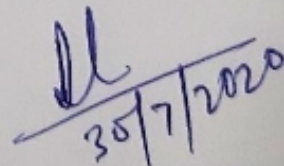
Ld. Counsel for accused/applicant i.e. Fusan @ Balma.

Heard. Perused.

Present application has been filed on behalf of accused/applicant i.e. Fusan @ Balma for grant of interim bail for a period of 15 days on the ground of illness of wife of accused/applicant.

SHO, PS Subzi Mandi Railway Station is directed to verify the medical documents annexed with present application and file report on **04.08.2020**.

SHO concerned is further directed to file report regarding number of family members in family of accused/applicant on NDOH.

  
30/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/30.07.2020



State Vs Vijay alias Kale  
FIR No: 66/2015  
under Section 21 of NDPS Act  
PS: Crime Branch

30.07.2020

**(Proceedings conducted through Video Conferencing)**

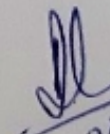
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for extension of interim bail for a period of 02 months.

Ld. Counsel for accused/applicant submits that the present application be disposed of as not pressed in view of order dated 13.07.2020 passed by Hon'ble High Court of Delhi.

Request is allowed and present application is hereby disposed of as not pressed.

  
30/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/30.07.2020

State Vs Md. Raja alias Sehnawaz Hussain  
FIR No: 26/2015  
under Section 302 IPC  
PS: Prasad Nagar

30.07.2020

(Proceedings conducted through Video Conferencing)

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Report be called from IO for 04.08.2020. Report be called from concerned Jail Supdt also for said date regarding conduct of accused/applicant in Jail.

*dl*  
*30/7/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/30.07.2020

*mf*  
*30/7/20*



State Vs Dinesh alias Sunny alias Suresh  
FIR No: 272/2015  
under Section 302/34 IPC  
PS: Nabi Karim

30.07.2020

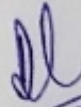
**(Proceedings conducted through Video Conferencing)**

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

Report be called from IO as well as concerned Jail Supdt  
as per previous order dated 14.07.2020 for **04.08.2020**.

  
30/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/30.07.2020

State Vs Sunil alias Kesto and Ors  
FIR No: 491/2015  
under Section 307/120-B/34 IPC  
PS: Subzi Mandi

30.07.2020

**(Proceedings conducted through Video Conferencing)**

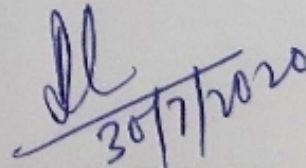
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant i.e. Sunil @ Kesto for extension of interim bail for a period of two months.

Keeping in view the totality of facts and circumstances and also order dated 13.07.2020 passed by Hon'ble High Court of Delhi in case titled as Court on its Own Motion Vs State & Ors : WP(C) 3037/2020, interim bail granted to accused/applicant is hereby extended till 31.08.2020 on same terms and conditions.

Present application stands disposed off accordingly.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/30.07.2020



**Nirmaljit Singh and Anr Vs State**  
**CR No. 108/2019**

29.07.2020

**(Proceedings conducted through Video Conferencing)**

Present: None for petitioners.  
Ld. Addl. PP for the State.  
None for complainant.

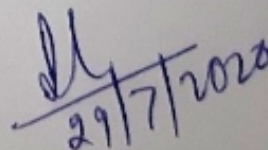
IO is also absent.

Heard. Perused.

Perusal of record shows that present case was listed for 31.03.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases in view of Pandemic of COVID-19.

Now, to come up on **22.09.2020** for purpose fixed i.e. clarifications/further arguments.

IO of the case be summoned for said date as per previous order.

  
29/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.07.2020